

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 126/MP/2016  
alongwith I.A. No. 29 of 2016**

Subject : Petition under Section 79 of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 23.8.2013 executed between the petitioner and the respondents.

Date of hearing : 14.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Bharat Aluminum Company Limited.

Respondents : Tamil Nadu Generation and Distribution Corporation Ltd.

Parties present : Shri Sahil Kaul, Advocate, BALCO  
Shri Hemant Singh, Advocate, BALCO  
Shri G. Umapathy, Advocate, TANGEDCO  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

Learned counsel for TANGEDCO submitted that the Civil Appeal filed before the Hon`ble Supreme Court *inter alia* challenging the composite scheme as decided by the APTEL is pending and requested to adjourn the matter till disposal of the matter by the Hon`ble Supreme Court. Learned counsel for the petitioner had no objection in this regard.

2. The Commission directed to adjourn the matter till the issue of composite scheme is decided by the Hon`ble Supreme Court in the civil appeal pending before it. The Commission further granted liberty to the petitioner and the respondents to mention the petition for hearing as and when the issue of composite scheme is decided by the Hon`ble Supreme Court.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**